

#### Working of independent directors

\*320. SHRI MOINUL HASSAN: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether it is a fact that independent directors of different Government owned companies are not working properly;
- (b) whether there is any assessment in this regard; and
- (c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) to (c) As per information given by the Department of Public Enterprises it has so far not issued any guidelines regarding the assessment of working of non-official Directors on the Board of Central Public Sector Enterprises (CPSEs).

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### WRITTEN ANSWERS TO UNSTARRED QUESTIONS

#### Coal linkage for Roza Thermal Power Project

†2261 SHRI BRIJLAL KHABRI: Will the MINISTER OF COAL be pleased to state:

- (a) the circumstances under which only 1.59 million tonnes coal have been allocated so far to Roza Thermal Power Project set up in Uttar Pradesh against the application for providing coal linkage at the rate of 3.3 million tonnes per year;
- (b) the reasons for not allocating the full quota of coal; and
- (c) by when the remaining quota of coal would be provided to the project?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL): (a) to (c) Central Electricity Authority has reported that Rosa Unit 1 & 2 of 300 MW each were commissioned on 10.02.2010 and 26.06.2010 respectively. Since Unit-2 was commissioned only in June, 2010, this unit would need less coal than the normative requirement for a full year. Keeping in view the projected availability of indigenous coal from different sources including Coal India Limited

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†Original notice of the question was received in Hindi.

during 2010-11, coal was allocated by Central Electricity Authority on pro-rata basis depending upon the commissioning of different projects. Coal will be supplied by the coal companies in terms of Fuel Supply Agreement (FSA) and Annual Contracted Quantity (ACQ) indicated therein.

**Abandoned mines of Bharat Coking Coal Limited at Dhanbad**

2262. SHRI RAJ KUMAR DHOOT: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that a young boy fell in the abandoned coal mine of Bharat Coking Coal Limited (BCCL) at Dhanbad during the first week of March, 2010 and instead of rescuing him he was buried in the mine without ascertaining whether he was alive or dead;

(b) if so, the details thereof;

(c) whether any responsibility has been fixed for the incident and compensation paid to parents of the deceased;

(d) how many abandoned mines of BCCL are uncovered in the area and the action taken against the company for not covering them; and

(e) the action being taken to prevent recurrence of such incident?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL):

(a) to (c) Yes, Sir. The incident happened in an abandoned mine of Bharat Coking Coal Limited (BCCL) on 02-03-2010. Reportedly the boy fell down in an abandoned shaft (which was fenced off by 1 mtr. tall wall) while fleeing from local police. Initially, the shaft could not be filled up due to very densely populated areas and local resistance. On hearing the incident, BCCL immediately initiated rescue operations. The shaft being very long disused, it was observed that the safety lamps got extinguished after lowering about 70 mtr. indicating there is no presence of oxygen to support human life. There was no other access available to reach the bottom of the shaft. Directorate General of Mine Safety (DGMS) also did not permit any further rescue operation as there was no permitted equipment available for lowering people down the shaft as per the statute for safety and prevention of accidents. On pursuance of local police and state authorities some further efforts were made, which